

Annexure - 2

Satra Properties (India) Ltd

Date of Commencement of CIRP- 03/08/2020

List of Creditors as on - 30/11/2021

List of Unsecured Financial Creditors belonging to any Class of Creditors

| Sl. No. | Name of Creditor | Details of Claim received | | Details of Claim Admitted | | | | | Amount of Contingent Claim | Amount of any Mutual dues, that may be set-off | Amount of Claim not admitted | Amount of Claim under verification | Remarks, if any |
|---------|--|---------------------------|---------------------|---------------------------|-----------------|-----------------------------|------------------------|--------------------------|----------------------------|--|------------------------------|------------------------------------|-----------------|
| | | Date of receipt | Amount Claimed | Amount of Claim admitted | Nature of Claim | Amount covered by guarantee | Whether related party? | % of voting share in CoC | | | | | |
| 1 | Gammon Realty Ltd. | | 24,08,00,000 | - | Unsecured | | | | - | | 24,08,00,000 | - | Note-1 |
| 2 | Kasam Holding Pvt. Ltd. | | 4,00,00,000 | - | Unsecured | | | | - | | 4,00,00,000 | - | Note- 2 |
| 3 | Gammon India Ltd. | | 3,00,00,000 | - | Unsecured | | | | - | | 3,00,00,000 | - | Note-3 |
| 4 | Mr. Mool Singh Rathore | | 14,12,000 | | Unsecured | | | | - | 14,12,000 | | - | Note-4 |
| 5 | Mr. Shyamlal Khatri and Mr. Hemant Arora | | 14,00,000 | - | Unsecured | | | | - | 14,00,000 | | - | Note-4 |
| 6 | Mr. Suresh Bhandari and Mrs. Seema Dakalia | | 28,95,500 | | | | | | | 28,95,500 | | | Note-4 |
| 7 | Mr. Suresh kumar | | 23,62,500 | | | | | | | 23,62,500 | | | Note-4 |
| 8 | Mrs. Meenakshi Soni and Mr. Naveen Soni | | 14,20,000 | | | | | | | 14,20,000 | | | Note-4 |
| 9 | Mrs. Pushpadevi | | 25,31,250 | | | | | | | 25,31,250 | | | Note-4 |
| 10 | Mrs. Teena Soni | | 2,00,000 | | | | | | | 2,00,000 | | | Note-4 |
| 11 | Mrs. Swati Soni | | 3,00,000 | | | | | | | 3,00,000 | | | Note-4 |
| 12 | Mr. Babulal Soni and Mrs. Geeta Soni | | 11,50,000 | | | | | | | 11,50,000 | | | Note-4 |
| 13 | Mr. Vinod Kriplani and Mrs. Nectu Kriplani | | 10,52,250 | | | | | | | 10,52,250 | | | Note-4 |
| 14 | Mr. Ramchander Soni | | 8,50,000 | | | | | | | 8,50,000 | | | Note-4 |
| 15 | Mrs. Havan Kanwar | | 49,41,000 | | | | | | | 49,41,000 | | | Note-4 |
| 16 | Mr. Vikas Das | | 7,00,000 | | | | | | | 7,00,000 | | | Note-4 |
| 17 | Mr. Kishore Kumar Arya and Mrs. Pushplata | | 10,00,000 | | | | | | | 10,00,000 | | | Note-4 |
| 18 | Mr. Jagdev Singh | | 1,00,000 | | | | | | | 1,00,000 | | | Note-4 |
| | Total | | 33,31,14,500 | - | | | | | - | 2,23,14,500 | 31,08,00,000 | | |

Note on claims

| | Particulars |
|---|--|
| 1 | Party has clarified that there is an MOU which they are unable to trace. The money is reflected as advance taken for property in the books but no allotment has been made. There is no agreement for interest. There has been transactions of receipt and payment in the account. Claimant has been asked to submit form F for other creditors. |
| 2 | No reply to mail. The MOU is not acted upon. Part amount of Rs.100 lakhs has been refunded indicating that there has been an agreement not to act upon the MOU. No balance confirmation was given in all these years except in April 2020. |
| 3 | The amount was given as an advance for payment of security deposit for a contract from MMRDA. On successful bid it was to be jointly developed by the claimant with CD. The amount was not refunded after failure to secure the contract by CD. Hence, not an FC. Claimant advised to submit form F. |
| 4 | Possession has been given to most of the claimants, hence clarification has been sought from them. Pending such a clarification they cannot be treated as allottees. Refer mail dated 28th July 2021 sent to associates.kanungo@gmail.com. The claimants have filed IA for registration of the property which is pending for adjudication before the Tribunal. |